CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 571/RC/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 26th October, 2026

In the matter of

Regulatory Compliance Application in terms of Regulation 15(1)(E) Of the CERC (Conduct of Business) Regulations 2023 read with Section 79 Of the Electricity Act, 2003 seeking change in name of the Transmission Licensee From "Pachora Power Transmission Limited" to "Pachora Power Transmission Private Limited".

And
In the matter of

Pachora Power Transmission Limited,
Urjanidhi, First Floor, 1, Barakhamba Lane,
Connaught Place, New Delhi- 110001.
…Petitioner

VERSUS

1. Central Transmission Utility of India Limited,
Shram Shakti Bhawan,
Rafi Marg, New Delhi - 110001.

2. REC Power Development & Consultancy Limited,
D-Block, REC Headquarter
Plot No. I-4, Sector-29
Gurgaon - 122001.

3. Chhattisgarh State Power Transmission Company Limited,
P.O. Sunder Nagar, Danganiya,
Raipur - 492013, Chhattisgarh.

4. Chhattisgarh State Power Generation Company Limited,
P.O. Sunder Nagar, Danganiya,
Raipur - 492013, Chhattisgarh.

5. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Danganiya,
Raipur - 492013, Chhattisgarh

6. Gujarat Power Corporation Limited,
Block No. 8, Sixth Floor,
Udhyog Bhavan, Sector 11,
Gandhinagar – 382011.

7. Gujarat Energy Transmission Company Limited,
9th Floor, Sardar Patel Vidyut Bhawan, Race Course,
Vadodara- 390007, Gujarat.

8. Dakshin Gujarat Vij Company Limited (Gujarat Discom),
"Urja Sadan ", Nana Varachha Road, Kapodara,
Surat - 395006, Gujarat.

9. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course, Vadodara - 390007.

10. Madhya Pradesh Power Transmission Company Limited,
Shakti Bhavan, Rampur, Jabalpur- 482008,
Madhya Pradesh.

11. Madhya Pradesh Power Generation Company Limited,
Shakti Bhavan, Viduyt Nagar, Rampur,
Jabalpur - 482008, Madhya Pradesh.

12. Madhya Pradesh Poorva Kshetra Vidyut Vitran Company Limited,
Block No.-7, Shakti Bhavan
PO: Vidyut Nagar, Rampur Jabalpur – 482008, M.P.

13. Maharashtra State Electricity Transmission Company Limited,
Prakashganga, Plot No.C-19,
E-Block, Bandra Kurla Complex, Bandra (East),
Mumbai – 400051.

14. Maharashtra State Power Generation Company Limited,
Prakashgad, 2nd Floor, Plot No G-9, Bandra (East),
Mumbai – 400051.

15. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 6th Floor, Plot No G-9, Bandra (East),
Mumbai - 400051

16. Electricity Department Goa,
Vidyut Bhawan, 3rd Floor,
Panaji – 403001, Goa.

17. Dadra And Nagar Haveli And Daman and Diu Power Distribution Corporation Limited,
Vidyut Bhavan, Near 66 kV Sub-Station, Kachigam,

Daman – 396215.

18. Power Grid Corporation of India Limited,
"Saudamini", Plot No.2, Sector – 29, Near Iffco Chowk,
Gurgaon- 122001, Haryana.

19. Tata Power Company Limited,
Bombay House,
24 Homi Modi Street,
Mumbai – 400001.

20. Ratnagiri Gas & Power Private Limited,
Jubilee Tower, 5th Floor, B35-B36, Sector -1,
Noida - 201301, U.P.

21. NHDC Limited,
NHDC Parisar, Shyamala Hills,
Bhopal – 462013, M.P.

22. Torrent Power Limited,
Sugen Mega Power Project, Off National Highway No.8,
Taluka Kamrej, Surat – 394155, Gujarat.

23. Adani Power (Mundra) Limited,
1st Floor, South Wing, Adani Corporate House,
Shantigram, S.G.Highway,
Ahmedabad - 38242, Gujarat.

24. M/s JSW Energy Limited,
4th Floor, NTH Complex, A-2, Shaheed Jeet Singh Marg,
Qutab Institutional Area,
New Delhi - 110016.

25. Jindal Power Limited,
P.O. Tamnar, District: Raigarh,
Chhattisgarh - 496107.

26. Coastal Gujarat Power Limited,
4000 MW UMPP, At & Post: Tunda, Mundra,
Kutch – 370435, Gujarat.

27. RattanIndia Power Limited,
Plot No. D2 & D2, Part Additional Industrial Area,
Nandgaonpeth, Amravati.

28. D.B. Power Limited,
Village: Badadhra, Block & Tehsil: Dabhra,
Dist: Janjgir, Champa – 495695, Chhattisgarh.

29. Adani Power Limited,

1st Floor, South Wing, Adani Corporate House,
Shantigram, S.G. Highway,
Ahmedabad – 384421.

30. KSK Mahanadi Power Co. Limited,
Akaltara (Nariyara) TPP, Bilaspur,
Chhattisgarh - 495552.

31. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate, Phase III,
New Delhi -110020.

32. Sasan UMPP, Sasan Power Limited,
Village-Siddikhurd, P.O. Tiyra, Sasan, Waidhan,
Singroli - 486886, Madhya Pradesh.

33. R.K.M. Powergen Private Limited,
No.14, Dr. Giriappa Road, T. Nagar – 600017, Chennai.

34. Bhopal Dhule Transmission Company Limited,
101, Windsor, CST Road, Santacruz East,
Mumbai – 400098. **….Respondents**

ORDER

The Petitioner, Pachora Power Transmission Limited (now known as Pachora Power Transmission Private Limited), has filed this Regulatory Compliance Application seeking approval to change the name of the Transmission Licensee from *"Pachora Power Transmission Limited" to "Pachora Power Transmission Private Limited".* The Petitioner has made the following prayer:

> "(a) *Allow the present petition;*
>
> *(b) Take on record the change in name of the transmission licensee/ Petitioner from "Pachora Power Transmission Limited" to "Pachora Power Transmission Private Limited", in terms as stated in the present Petition;*
>
> *(c) Direct that necessary endorsement be made on the transmission licensee with regard to change of name of "Pachora Power Transmission Limited" to "Pachora Power Transmission Private Limited";*
>
> *(d) Pass necessary orders to ensure that no prejudice is caused to the Petitioner on account of the above name change; and*

(e) Pass any such further/other orders that this Hon'ble Commission may deem fit in the interest of equity and justice."

2. By order dated 15.6.2024 in Petition No. 108/TL/2024, Pachora Power Transmission Limited (PPTL) was granted an inter-State transmission licence bearing Licence No. 128/Transmission/2024/CERC, for the establishment of the Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II.

3. The Petitioner has submitted that an application under Section 14(1) of the Companies Act, 2013 read with Rule 41 of the Companies (Incorporation) Rules, 2014 was filed before the Regional Director (WR), Ministry of Corporate Affairs, Mumbai, seeking approval for the conversion of the company into a Private Limited Company, which was duly approved vide Order dated 26.5.2026 by the Regional Director. Thereafter, the Regional Director sanctioned the alteration of Clause I of the Memorandum of Association, from "Pachora Power Transmission Limited" to "Pachora Power Transmission Private Limited".

4. Subsequently, the Ministry of Corporate Affairs also issued a Certificate of Incorporation dated 30.6.2026 consequent upon conversion to a private company, duly recording the aforesaid conversion.

5. The Petitioner has submitted that, consequent to the change in name of the transmission licensee, there has been no change in the composition or structure of the company.

Analysis and Decision

6. This Petition is being decided by way of circulation.

7. We have considered the submissions of the Petitioner and perused the documents available on record. The Petitioner was granted the transmission licence vide order dated 15.6.2024 in Petition No. 108/TL/2024.

8. Consequent to the issuance of the certificate dated 30.6.2026 by the Ministry of Corporate Affairs, as noted above, we direct that the name of the Transmission Licensee be changed from “Pachora Power Transmission Limited” to “Pachora Power Transmission Private Limited” in the records of the Commission. It is further stipulated that Pachora Power Transmission Private Limited shall remain unequivocally bound by the terms and conditions of the inter-State transmission licence originally granted to Pachora Power Transmission Limited, provisions of the Transmission Service Agreement, Transmission Licence Regulations, and the Electricity Act, 2003.

9. We direct that the necessary endorsement be made on the transmission licence with regard to the change of name of “Pachora Power Transmission Limited” to “Pachora Power Transmission Private Limited”. Except for the name, there shall be no change in the terms and conditions of the licence.

10. Let an extract copy of this order be sent to the Central Government (the Ministry of Power), the Central Electricity Authority, and the Central Transmission Utility of India Limited in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

11. Accordingly, Petition No. 571/RC/2026 is allowed in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V.)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**